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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Sir, I beg to lay on the Table --

- (1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the fund) and Form and Time for Preparation of Budget Rules, 2007, published in Notification No. G.S.R.675(E) in Gazette of India dated the 22<sup>nd</sup> October 2007.
  - (ii) The Central Electricity Regulatory Commission (Form of Annual Statement of Accounts and Records) Rules, 2007, published in Notification No. G.S.R.676(E) in Gazette of India dated the 22<sup>nd</sup> October 2007.
  - (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2007, published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated the 1<sup>st</sup> October, 2007.

(Placed in Library, See No. LT 7484/2007)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2005-2006.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 7485/2007)

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7486/2007)

- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7487/2007)

- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Power Finance Corporation Limited New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7488/2007)

- (d) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2006-2007.
- (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7489/2007)

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table –

(1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2006-2007.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2006-2007, together with Audit Report thereon.

(Placed in Library, See No. LT 7490/2007)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7491/2007)

(4) A copy of the Notification No. G.S.R.692(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> November, 2007, regarding delegation of penalty of Disciplinary Powers for Imposing Cut in Pension and Initiation of Disciplinary Proceedings against employees of the Authority issued under Section 57 of Delhi Development Act, 1957.

(Placed in Library, See No. LT 7492/2007)

(5) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7493/2007)

(6) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2005-2006, along with audited accounts.

(7) Statements (Hindi and English versions) showing reasons for delay in laying the papers at (6) above.

(Placed in Library, See No. LT 7494/2007)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (Ninth Amendment) Rules, 2007, published in Notification No. S.O.1374(E) in Gazette of India dated the 7<sup>th</sup> August, 2007, together with an explanatory memorandum.

(ii) The Income-tax (Ninth Amendment) Rules, 2007, published in Notification No. S.O.1484(E) in Gazette of India dated the 30<sup>th</sup> August, 2007, together with an explanatory memorandum.

(iii) The Income-tax (Eleventh Amendment) Rules, 2007, published in Notification No. S.O.1762(E) in Gazette of India dated the 16<sup>th</sup> October, 2007, together with an explanatory memorandum.

(iv) The Income-tax (Twelfth Amendment) Rules, 2007, published in Notification No. S.O.1805(E) in Gazette of India dated the 23<sup>rd</sup> October, 2007, together with an explanatory memorandum.

(v) The Income-tax (Thirteenth Amendment) Rules, 2007, published in Notification No. S.O.1895(E) in Gazette of

India dated the 7<sup>th</sup> November, 2007, together with an explanatory memorandum.

- (vi) The Income-tax (Fourteenth Amendment) Rules, 2007, published in Notification No. S.O.1896(E) in Gazette of India dated the 7<sup>th</sup> November, 2007, together with an explanatory memorandum.

(Placed in Library, See No. LT 7495/2007)

- (2) A copy of the Wealth-tax (First Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O.1375(E) in Gazette of India dated the 7<sup>th</sup> August, 2007 together with an explanatory memorandum under sub-section (4) of Section 46 of the Wealth Tax Act, 1957.

(Placed in Library, See No. LT 7496/2007)

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Sir, I, on behalf of Shri P.R.Kyndiah, beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2006-2007, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7497/2007)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): Sir, I, on behalf of Dr. Raghuvans Prasad Singh, beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development, Agency, New Delhi, for the year 2006-2007 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7498/2007)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, I on behalf of Shri Kapil Sibal, beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2006-2007.

(Placed in Library, See No. LT 7499/2007)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2006-2007.

(Placed in Library, See No. LT 7500/2007)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2006-2007.

(Placed in Library, See No. LT 7501/2007)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2006-2007.

(Placed in Library, See No. LT 7502/2007)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2006-2007.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2006-2007, together with audited report thereon.

(Placed in Library, See No. LT 7503/2007)

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2006-2007.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2006-2007.

(Placed in Library, See No. LT 7504/2007)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), Bulandshahar, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), Bulandshahar, for the year 2006-2007.

(Placed in Library, See No. LT 7505/2007)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2006-2007.

(Placed in Library, See No. LT 7506/2007)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2006-2007.

(Placed in Library, See No. LT 7507/2007)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Plant Genome Research, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Plant Genome Research, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7508/2007)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2006-2007, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2006-2007.
- (Placed in Library, See No. LT 7509/2007)
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2006-2007.
- (Placed in Library, See No. LT 7510/2007)
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2006-2007.
- (Placed in Library, See No. LT 7511/2007)
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2006-2007.
- (Placed in Library, See No. LT 7512/2007)
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2006-2007.
- (Placed in Library, See No. LT 7513/2007)
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2006-2007.
- (Placed in Library, See No. LT 7514/2007)
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2006-2007.
- (Placed in Library, See No. LT 7515/2007)
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata,, for the year 2006-2007.
- (Placed in Library, See No. LT 7516/2007)
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7517/2007)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): Sir, I beg to lay on the Table a copy of the Notification No. G.S.R.548(E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> August 2007, containing corrigendum to the Notification No. G.S.R.450(E) dated the 14<sup>th</sup> August, 2007, issued under National Commission for Protection of Child Rights Act, 2006.

(Placed in Library, See No. LT 7518/2007)

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): Sir, I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7519/2007)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy, for the year 2007-2008.

(Placed in Library, See No. LT 7520/2007)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2006-2007, along with Audited Accounts.

(ii) A copy of Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2006-2007.

(Placed in Library, See No. LT 7521/2007)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7522/2007)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics Delhi School of Economics, Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics Delhi School of Economics, Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7523/2007)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social

and Economic Change, Bangalore, for the year 2006-2007.

(Placed in Library, See No. LT 7524/2007)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7525/2007)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Applied Economic Research, New Delhi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Applied Economic Research, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 7526/2007)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2006-2007.

(Placed in Library, See No. LT 7527/2007)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

(i) The Coinage of the Five Rupees coined in honour of "Jagat Guru Sree Narayana Gurudev" Rules, 2007 published in Notification No. G.S.R.684(E) in Gazette of India dated the 31<sup>st</sup> October, 2007.

(ii) The Coinage of the Hundred Rupees and Two Hundred Rupees coined to commemorate the occasion of "PLATINUM JUBILEE OF INDIAN AIR FORCE (1932-2007)" Rules, 2007, published in Notification No. G.S.R.585(E) in Gazette of India dated the 12<sup>th</sup> September, 2007.

(iii) The Coinage of Ferritic Stainless Steel Coin of Rupee One, Coined with the theme "Nriya Mudra" Rules, 2007, published in Notification No. G.S.R.659(E) in Gazette of India dated the 15<sup>th</sup> October, 2007.

(Placed in Library, See No. LT 7528/2007)

(8) A copy of the Notification No. G.S.R.661(E) (Hindi and English versions) published in Gazette of India dated the 15<sup>th</sup> October, 2007, determining the denomination, Dimension, design and composition of the coins mentioned therein, issued under section 6 of the Coinage Act, 1906.

(Placed in Library, See No. LT 7529/2007)

(9) A copy of the statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2006-2007, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 7530/2007)

(10) A copy each of the following notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 721(E) published in Gazette of India dated the 16<sup>th</sup> November, 2007 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of acrylic fibre, originating in, or exported from Korea RP and Thailand upto and inclusive of 8<sup>th</sup> October, 2008.



- (ii) G.S.R. 680(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus. dated the 1<sup>st</sup> May 2003.
- (iii) G.S.R. 681(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, together with an explanatory memorandum rescinding the Notification No. 96/2005-Cus. dated the 16<sup>th</sup> November, 2005.
- (iv) G.S.R. 683(E) published in Gazette of India dated the 30<sup>th</sup> October, 2007, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Vitamin-A Palmitate (excluding Vitamin A Palmitate 1.6 MIU/gm), originating in, or exported, from Switzerland and the People's Republic of China, into India.
- (v) The Rules of Determination of Origin of Goods under the Preferential Trading Agreement between the Republic of India and the Republic of Chile Rules, 2007, published in Notification No. S.O.1426(E) in Gazette of India dated the 17<sup>th</sup> August, 2007, together with an explanatory memorandum.

(Placed in Library, See No. LT 7531/2007)

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The Central Excise (Third Amendment) Rules, 2007, published in Notification No. G.S.R. 581(E) in Gazette of India dated the 11<sup>th</sup> September 2007, together with explanatory memorandum.
- (ii) G.S.R. 602(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 19/2004-CE (N.T.) dated the 6<sup>th</sup> September, 2004.
- (iii) G.S.R. 642(E) published in Gazette of India dated the 4<sup>th</sup> October, 2007, together with an explanatory memorandum granting exemption to specified goods, under section 11C of the Central Excise Act, 1944.
- (iv) The CENVAT Credit (Eighth Amendment) Rules, 2007, published in Notification No. G.S.R. 579(E) in Gazette of India dated the 7<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (v) The CENVAT Credit (Tenth Amendment) Rules, 2007, published in Notification No. G.S.R. 709(E) in Gazette of India dated the 13<sup>th</sup> November, 2007, together with an explanatory memorandum.
- (vi) G.S.R. 691(E) published in Gazette of India dated the 1<sup>st</sup> November, 2007, together with an explanatory memorandum seeking to exempt excise duty on fuels when manufactured or procured by Indian Oil Corporation Limited and supplied as stores for consumption on board a vessel of the Indian Navy or Coast Guard.

(Placed in Library, See No. LT 7532/2007)

(12) A copy of the Notification No. G.S.R. 580(E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to exempt Microprocessor for computer, other than mother boards; Floppy disc drive; Hard disc drive; CD-ROM drive; DVD Drive; USB Flash memory; Combo Drive; Cellular Phones; and Radio trunking terminals; manufactured in Special Economic Zones and cleared into Domestic Tariff Area during 21.2.2007 to 26.2.2007, from the additional duty of customs leviable thereon issued under Section (3) of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT 7533/2007)

(13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.1474(E) published in Gazette of India dated the 29<sup>th</sup> October, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of import, together with a corrigendum thereto published in Notification No. S.O.1512(E) dated the 10<sup>th</sup> September, 2007.
- (ii) S.O.1475(E) published in Gazette of India dated the 29<sup>th</sup> October, 2007, together with an explanatory



memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of export.

- (iii) S.O.1595(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of import.
- (iv) S.O.1596(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of export, together with a corrigendum thereto published in Notification No. S.O.1842(E) dated the 29<sup>th</sup> October, 2007.
- (v) S.O.1839(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and exported goods.
- (vi) S.O.1486(E) published in Gazette of India dated the 31<sup>st</sup> August, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (vii) The Customs Valuation (Determination of Value of Imported Goods) Rules, 2007, published in Notification No. G.S.R.592(E) in Gazette of India dated the 13<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (viii) The Customs Valuation (Determination of Value of Export Goods) Rules, 2007, published in Notification No. G.S.R.593(E) in Gazette of India dated the 13<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (ix) G.S.R.1557(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (x) G.S.R.1699(E) published in Gazette of India dated the 4<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (xi) S.O.1755(E) published in Gazette of India dated the 15<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.

(Placed in Library, See No. LT 7534/2007)

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7535/2007)

- (b) (i) Review by the Government of the working of the National Insurance company Limited, Kolkata, for the year 2006-2007.
- (ii) Annual Report of the National Insurance company Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7536/2007)

(c) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2006-2007.

- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2006-2007, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7537/2007)

(d) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2006-2007.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7538/2007)

(e) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2006-2007.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7539/2007)

(15) A copy each of the following Notifications (Hindi and English versions) under of section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007, published in Notification No. F.No.11/LC/GN/2007/4567 in Gazette of India dated the 17<sup>th</sup> October, 2007.

(ii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2007, published in Notification No. F.No.11/LC/GN/2007/4646 in Gazette of India dated the 31<sup>st</sup> October, 2007.

(Placed in Library, See No. LT 7541/2007)

(16) A copy of the Security Interest (Enforcement) Second Amendment Rules, 2007 (Hindi and English versions) published in Notification No. S.O.1444(E) in Gazette of India dated the 21<sup>st</sup> August, 2007, under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

(Placed in Library, See No. LT 7542/2007)

(17) A copy of the Pallavan Grama Bank (Officers and Employees) Service Regulations, 2007 (Hindi and English versions) published in Notification No. CHBK/82/2000-01 in Gazette of India dated the 21<sup>st</sup> September, 2007, under sub-section (3) of Section 30 of the Regional Rural Banks Act, 1976.

(Placed in Library, See No. LT 7543/2007)

(18) A copy of the Notification No. G.S.R.591(E) (Hindi and English versions) published in Gazette of India dated the 13<sup>th</sup> September, 2007, appointing the 10<sup>th</sup> October, 2007 as the date on which the provisions of certain Sections of the Finance Act, 2007, to come into force, issued under Sections 94,95 and 113 of the said Act.

(Placed in Library, See No. LT 7544/2007)

(19) A copy of the Review (Hindi and English versions) of the performance of Regional Rural Banks as on 31<sup>st</sup> March 2007.

(Placed in Library, See No. LT 7545/2007)

**12.02 hrs.**